

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 77
TO BE ANSWERED ON 24.02.2016**

RAIL ACCIDENTS

**77. SHRI BHARTRUHARI MAHTAB:
SHRI DEVJIBHAI G. FATEPARA:**

Will the Minister of Railways be pleased to state:

- (a) the number of claims filed by the victims of various rail accidents in the Railway Claims Tribunal (RCT) across the country during each of the last three years and the current year, zone-wise;**
- (b) the number of such claims in which RCT has given judgments in favour of the victims along with the average time taken by the RCT in such judgments during the said period, zone-wise;**
- (c) the amount of compensation declared by the RCT and released by the Railways to such victims so far in said cases;**
- (d) whether the Government has received complaints regarding inadequate compensation or delay in releasing of compensation from the victims of rail accidents in the country during the said period; and**
- (e) if so, the details thereof, zone-wise and the reasons therefor along with the corrective steps taken/being taken by the Government in this regard?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 77 BY SHRI BHARTRUHARI MAHTAB AND SHRI DEVJIBHAI G. FATEPARA TO BE ANSWERED IN LOK SABHA ON 24.02.2016 REGARDING RAIL ACCIDENTS.

(a): The number of claims filed by the victims of various rail accidents in the Railway Claims Tribunal (RCT) across the country during the last three years including the current year upto 31.01.2016, zone-wise, is as under:

	YEAR	2012-13	2013-14	2014-15	01.04.15 to 31.01.16
	Name of Benches				
NORTH	Delhi*, Chandigarh, Lucknow, Gorakhpur & Ghaziabad.	32	11	63	76
EAST	Kolkata*, Bhubaneswar, Guwahati, Patna & Ranchi.	39	13	3	3
WEST	Mumbai, Ahmedabad, Bhopal, Jaipur & Nagpur.	30	7	79	16
SOUTH	Chennai, Bangalore, Secunderabad & Ernakulam	88	12	18	17
Total		189	43	163	112

***Delhi and Kolkata have two Benches each.**

(b): The number of rail accident claim cases decreed by RCT in favour of victims along with average time taken in disposal of such cases during the last three years including the current year upto 31.01.2016, zone-wise, is as under:

ZONE	YEAR	2012-13		2013-14		2014-15		2015-16 (Upto 31.01.2016)		Overall Avg. time taken (in days) (A+B+C+D) 4
	Name of Benches	No. of Acc. cases decreed	Avg. time taken in decreed cases (in days) (A)	No. of Acc. cases decreed	Avg. time taken in decreed cases (in days) (B)	No. of Acc. cases decreed	Avg. time taken in decreed cases (in days) (C)	No. of Acc. cases decreed	Avg. time taken in decreed cases (in days) (D)	
NORTH	Delhi*, Chandigarh, Lucknow, Gorakhpur & Ghaziabad.	26	449	25	664	20	420	75	713	562
EAST	Kolkata*, Bhubanes- war, Guwahati, Patna & Ranchi.	118	336	25	205	11	796	17	520	464
WEST	Mumbai, Ahmedabad , Bhopal, Jaipur & Nagpur.	39	1148	5	317	12	249	82	393	527
SOUTH	Chennai, Bangalore, Secundera- bad & Ernakulam	54	90	17	201	28	230	16	477	250
Total/Average		237	506**	72	347**	71	424**	190	526**	451**

*Delhi and Kolkata have two Benches each.

** Total average during the year.

(c): The amount of compensation decreed by Railway Claims Tribunal (RCT) and released by the Railways in rail accident claim cases under section 124 of Railway Act, 1989 during the last three years including the current year upto 31.01.2016 is as under:

Year	Amount decreed by RCT (₹ in lakhs)	Amount released by Railways (₹ in lakhs)
2012-13	338.92	318.84776
2013-14	149.79	149.21759
2014-15	146.82	127.48008
2015-16 (upto 31.01.16)	386.71	166.69696
Total	1022.24	762.24239

(d) & (e) : Yes, Madam. Thirteen (13) complaints have been received by Central Railway from the victims of rail accidents to enhance the compensation amount and no case has been received for delay in releasing of compensation amount. As regards enhancement of compensation amount, it is stated that compensation is paid as per the decree of RCT which is a quasi-judicial body, independent from Railways. So far as corrective steps taken/being taken are concerned, it is stated that Law/Commercial Officer is deputed to observe the day to day work of RCT through Cause-list. All decree holders are requested to submit Bank account details with other relevant documents to facilitate early payment/settlement.
